[RAJYA SABHA]

Unstarred Questions

Blast in Bengaluru

208.SHRI S. THANGAVELU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Students Islamic Movement of India (SIMI) terror module's hand is suspected in the recent Sunday blast on Church Street that claimed the life of a woman and injured three in Bengaluru;

(b) if so, the details thereof;

(c) whether it is also a fact that SIMI involvements have been proved in many terrorist strikes across the country in recent times; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The Bengaluru Blast Case dated 28th December, 2014 is being investigated by the Karnataka Police. The Karnataka Police have not been able to solve this case till now and hence the role of any specific outfit is still under investigation.

(c) and (d) The NIA has investigated three cases pertaining to SIMI, which has disclosed the involvement of this outfit in terror activities in the country. Further, SIMI has also been declared as an 'Unlawful Association' under Section 3 of Unlawful Activities (Prevention) Act, 1967 and is also included in the Schedule of terrorist organizations under the same Act.

Illegal migrants into Assam from Indo-Bangladesh border

209. SHRI SANTIUSE KUJUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the infiltration of illegal migrants into Assam *via* Indo-Bangladesh border is still on;

(b) if so, the details thereof of such incidents in last three years, year-wise;

(c) the total number of illegal migrants/foreigners present in Assam;

(d) the steps taken by Central Government in this regard and to identify and deport the illegal migrants from Assam; and

(e) the number of cases of identification of illegal foreigners and total number of identified illegal migrants deported from Assam, year-wise during last three years? Written Answers to

[25 February, 2015]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (e) There are reports that some Bangladeshi nationals are able to manage to enter into the country illegally despite several checks and control measures taken along the International border. Since entry of such illegal Bangladeshi national into the country is clandestine and surreptitious, it is not possible to have accurate data of such illegal Bangladeshi nationals. The powers of identification and deportation of illegally staying foreign nationals including Bangladeshi nationals have been delegated to the State Governments and Union Territories Administrations under Section 3(2)(c) of the Foreigners Act, 1946. The Government has set up 36 Foreigners Tribunals in the State of Assam for detection and deportation of illegal immigrants. Besides, additional 64 number of Foreigners Tribunals have been sanctioned in June, 2013 by the Governments of India for setting up in the State of Assam.

In order to curb illegal influx into the country several measures have been taken by the Government which include strengthening of BSF and equipping them with modern and sophisticated equipment/gadgets; raising of additional battalions of BSF; reduction of gaps between border outposts; intensification of patrolling; accelerated programme of construction of border roads and border fencing; provision of surveillance equipments etc.

During the last three years (2012, 2013 and 2014) 14,254 cases were referred to the Tribunals for opinion, out of which Tribunals had disposed of 1809 Cases, declaring 396 number of persons as illegal migrants. 112 illegal Bangladeshi nationals have been deported to Bangladesh during the said period.

Incidents of naxal attacks

210. SHRI RAVI PRAKASH VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of naxal attacks have increased in the naxal affected States during the last three months;

(b) if so, the number of such incidents occurred during the last three months, State-wise;

(c) the number of para-military personnel and civilian killed in these attacks during the aforesaid period; and

(d) the steps taken by the Union Government to eliminate naxalism from the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. An increase